

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00357/2020**

**Dated Tuesday the 28<sup>th</sup> day of July Two Thousand Twenty**

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)  
HON'BLE SHRI. T. JACOB, Member (A)**

**(Through Video Conferencing)**

Mr. A. Karthikeyan,  
Postal Assistant,  
Greams Road SO,  
Chennai City Central Division,  
Chennai 600006.

....Applicant

By Advocate M/s. S. Arun

Vs

1. Union of India, rep by,  
Director General,  
Department of Posts,  
Dak Bhavan, New Delhi 110001.

2. The Chief Postmaster General,  
Office of the Chief Postmaster General,  
Tamil Nadu Circle,  
Chennai 600002.

3. The Postmaster General,  
Chennai City Region,  
Tamil Nadu Circle,  
Chennai 600002.

4. The Senior Superintendent of Post Offices,  
Chennai City Central Division,  
Chennai 600017. ....Respondents

By Advocate Mr. Su. Srinivasan

**ORAL ORDER****(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

This OA has been filed seeking the following relief :

"To direct the 1<sup>st</sup>, 2<sup>nd</sup> and 3<sup>rd</sup> respondents to consider his representation dated 01.07.2020 for considering him for selection to the Post of Inspector of Post pursuant to recruitment Notification F. No. A-34012/03/2018-DE dated 09.09.2019 after granting him grace marks to be applicable to candidates who have worked in Army Postal Services besides directing respondents not to proceed with the selection process of Inspector of Post Office in Tamilnadu Circle till his representation is considered by competent authorities and pass such other orders as are necessary to meet the ends of justice."

2. Heard Mr. S. Arun, Counsel for the applicant and Mr. Su. Srinivasan, Counsel for the respondents on advance notice.
3. At the time of hearing, the counsel for the applicant submitted that this OA may be disposed of directing the respondents to consider his pending representation dt. 01.07.2020 in a time bound manner.
4. In view of the submission without going into the merits of the case, we dispose of the OA with a direction to the respondents to consider his pending representation dt. 01.07.2020 in view of the applicable rules and pass a speaking and reasoned order within two months from the date of receipt of certified copy of this order.
5. OA is disposed of at the admission stage.

**(T.Jacob)  
Member(A)**

**28.07.2020**

SKSI

**(S.N.Terdal)  
Member(J)**